

Application in a case titled as CBI Vs. Kapil Gupta.
RC No. RC-DAI-2020-A-0006

01.10.2020

Present: Sh. Ajay Veer Singh along with Ms Divya Garg, Sh. Shubham Singh and Sh. Shivam Takkar, Id. counsels for the applicant.
Sh. Dhan Kishore, Id. Senior PP for CBI.

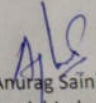
This is an application filed on behalf of the applicant for release of the articles stated to be kept in bank locker no.25, Bank of Baroda (Vijaya Bank at the relevant time).

Present application has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this Court in terms of office Order No.417/RG/DHC dated 27.08.2020 and thereafter, letter dated 20.09.2020 of the Hon'ble High Court of Delhi and subsequent office Order No. Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 passed by Ld. Principal District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

Ld.Senior PP for the CBI seeks time to file reply to the same.

CBI is directed to file reply to the aforesaid application within one week from today and advance copy of the same be also supplied to the Id. counsel for the applicant.

On request, put up this application for reply and physical hearing before the court, on 14.10.2020. Notice be issued to IO with the direction to remain present before the court on the said date.


(Anurag Sain)
Special Judge
(PC Act) (CBI)-11/RADC/ND/01.10.20